

Vikal, Shri Ram Chandra
Noes 16
Bhattacharjee, Shri Nepaldev
Chatterjee, Shri Nirmal Chowdhury,
Shrimati Ronuka Ghosh., Shri
Dipen Gurupadaswamy, Shri M. S.
Kar, Shri Narayan Malaviya, Shri
Satya Prakash Mukherjee, Shri
Samar Poddar, Dr. R. K. Quasem,
Shri Mostafa Bin Radhakrishna,
Shri Puttapa Reddy, Shri B.
Satnarayan Reddy, Dr. G. Vijaya
Mohan Sen, Shri SukomaL Singh,
Shri Ram Awadhesh Verma, Shri
Virendra

The motion was adopted.

THE DEPUTY CHAIRMAN; Now, if the House permits, we can go ahead with the Prevention of Corruption Bill.

SOME HON.. MEMBERS: No. In the next session.

SHRI NIRMAL CHATTERJEE (West Bengal); Mr. Jacob did have a talk with us and unanimously we said that we will have it in the next session.

SHRI DIPEN GHOSH: It was already sorted out.

SHRI LAL K. ADVANI: Postpone the? prevention of corruption.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Actually, on this Prevention of Corruption Bill we had a discussion on one day and the Bill is half-way through. If the Members cooperate, we can conclude that Bill today.

SHRI LAL K. ADVANI: One more opportunity.

SHRI P. N. SUKUL: You don't want to stop corruption?... (*Interruption*)..,

SHRI DIPEN GHOSH: Let the incidence of corruption in high places increase in the meantime... (*Interruption*)... We can discuss it later on,

VALEDICTORY REMARKS ON THE CONCLUSION OF THE SESSION

THE DEPUTY CHAIRMAN: Hon. Members, today, this Session of Rajya Sabha, which in common parlance, is called the second part of the Budget Session of Parliament, is coming to a close. Before, I adjourn the House *sine die*, I would like to thank all Members on behalf of the Vice-Chairman and on my personal behalf for the kind cooperation extended by them in conducting the proceedings of the House.

This Session of the House began on a stormy note, and the minds of the Members were very much exercised over several controversial issues, such as Fairfax, commission agents in Defence deals and purchase of Bofore guns from Sweden. Thereafter, Members got down to normal business of the House, and we discussed, as per our practice, the working of the Ministries of External Affairs, Human Resource Development and Defence, The Members have had opportunity to draw the attention of the Government to several difficulties and grievances of the general public through 104 special mention?. Through Call Attention, three matters of urgent public importance, namely, the Fairfax issue, the working of the Government-owned media and the situation in Sri Lanka, were discussed. Apart from this the House devoted time to Government Legislative Business by passing 13 Bills. These include the Appropriation and the Finance Bills giving effect to the Budget proposals of the Government and last, but not the least, the Constitution (Amendment) Bill and the Goa Bill granting Goa the full Statehood today. Generally, this part of the Budget Session lasts for three

weeks when the House sits for about 14 or 15 days, but this time the Session was preponed by a week and the session has covered full one month comprising 19 sittings spread over nearly 112 hours.

This Session which should have normally passed off without much ado, was unexpectedly the busiest and somewhat tense. Tempers were frayed resulting in furore. However, all said and done, hon. Members extended full co-operation to the Chair to tide over the storm. To keep calm and not to lose our head in heated atmosphere is essential, and the Members demonstrated it very well,

I once again thank hon. Members, leaders of various parties and groups for the co-operation extended by them in conducting the proceedings. We will have a comparatively long interregnum. I have no doubt that Members from both sides will utilise their time and energy in a fruitful and constructive manner so that the welfare of the people is advanced. Till then, therefore, I wish you all a happy and purposeful time,

» SHRI LAL K.
ADVANI (Madhya Pra. desh): Madam,...

THE DEPUTY CHAIRMAN: Do you have a point of order on this?

SHRI LAL K. ADVANI: No point of order. It is just to find out, just to know this. There have been reports here and there that this time the House may not be prorogued, it may only be adjourned sine die, I hope that the report is baseless.

THE DEPUTY CHAIRMAN: When I began my speech, at that time itself I mentioned:

"Before I adjourn the House sine die,...."

So, it is clear. SHRI LAL K. ADVANI: I know that.

THE DEPUTY CHAIRMAN: I also associate myself with the sentiments expressed by Hon'ble Chairman in the morning and extend my best wishes to the retiring Members from West Bengal.

The House now stands adjourned sine die.

The House then adjourned sine die at thirty-four minutes past six of the clock.